

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TA/8(KB)2022
IA(COMPANIES.ACT)/15(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	SYLVAN COMMERCIAL PRIVATE LIMITED VS THE OFFICIAL LIQUIDATOR HIGH CALCUTTA
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Applicant
Mr. Zeeshan Haque, Adv.]
Mr. Ram Maroo, Adv.]

Mr. Jishnu Chowdhury, Adv.] For the Resolution Professional
Mr. Shaunak Mitra, Adv.]
Mr. Patita paban Bishwal, Adv.]
Mr. Dripto Majumdar, Adv.]
Mr. Nitin Daga, RP]

Mr. Ratnanko Banerji, Sr. Adv.] For COC
Mr. Aditya Kanodia, Adv.]
Ms. Suparna Sardar, Adv.]

ORDER

1. Learned Senior Counsel/Counsel for the parties present.
2. **IA(COMPANIES.ACT)/15(KB)2024:**
 - a. Leaned Counsels appearing for the Applicant and Resolution Professional are directed to furnish written notes of arguments within a period of three days. Learned Counsel for the Applicant is also directed to file orders passed by the various Courts.
 - b. Let reply affidavit be filed by the learned Counsel for the Resolution Professional within a period of one week.
 - c. Heard both the learned Senior Counsels/Counsel for the parties. **Reserved for orders.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**